

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 9132 of 2019

Suresh Lal & Ors. Petitioners
Versus
The State of Jharkhand & Anr. Opp. Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Swami Nath Prasad Rai, Advocate
For the State : Mr. Hardeo Prasad Singh, A.P.P.

07/25.06.2020 It appears that notice has been served to the opposite party no. 2 very recently.

As such, the hearing of this application be extended for further period of two weeks.

If by the next date of hearing, the opposite party no. 2 does not appear in this case the same shall be disposed of based on the merits of the case.

Interim order granted earlier shall continue.

(Rongon Mukhopadhyay, J.)